

AWARD

BEFORE LOK ADALAT DATED 09.09.2017

HELD AT JHARKHAND HIGH COURT, RANCHI

[Organized by High Court Legal Services Committee under Section 19,
Legal Services Authorities Act, 1987, (Central Act)]

BENCH NO. 02

Case No. W.P.(S). No. 5447/ 2016

1. Petitioner/ Appellant:- Chaitanaya Lal Mitra
Versus
2. Respondent/O.P.(s):- The State of Jharkhand

Present:-

Name of Hon'ble Judge:- **Hon'ble Mr. Justice Dr. S.N. Pathak**

Name of Advocate Member:- **Ms. Vandana Singh, Advocate**

AWARD

The dispute between the parties having been referred for determination to the Lok Adalat and the parties having compromised/ settled the case/ matter upto the extent of Award, the following award is passed in term of settlement that it has been submitted
by the learned counsel for the state, Mr. Manoj Kumar
that the amount of leave encashment to the tune of Rs.
52,480/- (Fifty two thousand four hundred eighty only) has
already been paid to the petitioner through R.T.G.S. having
S/B Account No. 30494872306.

The parties are informed that the Court fee, if any, paid by any of them shall be refunded.

Pooja Kumari, Adv

Petitioner/ Plaintiff/Appellant

Manoj Kumar
S. C. (Adv.)

Respondent/O.P.



(Seal of the Committee)

Vandana Singh

Sign. of Advocate Member

Sd/-

(Dr. S.N. Pathak, J.)

True Copy

Punit

Secretary/ Sr. P.A./P.A.

..22/09./2017